

ITEM NO.1501

COURT NO.4

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 8352 of 2015

(Arising out of impugned final judgment and order dated 17.11.2014 in CRD No. 128/2014 passed by the High Court of Judicature at Allahabad)

NARENDRA KUMAR MITTAL & ORS.

Appellant(s)

VERSUS

M/S NUPER HOUSING DEVELOPMENT PVT LTD. & ANR.

Respondent(s)

WITH

SLP (C) No. 8528 of 2015 (III-A)

Date : 31-07-2019 These petitions were called on for Judgment today.

For Appellant(s) Mr. Garvesh Kabra, AOR

For Respondent(s) Mr. Syed Abdul Haseeb, AOR

Hon'ble Mr. Justice S. Abdul Nazeer pronounced the reportable Judgment of the Bench comprising Hon'ble Mr. Justice N. V. Ramana and His Lordship.

Leave granted.

The appeals are dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER

(Signed reportable Judgment is placed on the file)